

F.No. REG-17/Instant Noodles /Extn./FSSAI-2017

Food Safety and Standards Authority of India

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)

FDA Bhawan, Kotla Road, New Delhi-110002

The *13th December*, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding labelling requirements for instant noodles.

Reference is drawn to Notification No. F.No. 2/Stds/CPL & CP/Notification/FSSAI-2016 dated 18th September, 2017 published in the Gazette of India prescribing standards for seasoning and other products.

2. Representations were received from various stakeholders stating that the new regulations require specific food product category "Instant noodles" to be printed on the label in place of existing food product category "Noodles (Proprietary food)" and requested for permission to continue the use of current print packaging material for next six months. After due consideration, it has been decided to permit the use of existing label under proprietary food for the said product up to 30th June, 2018. However, FBOs shall comply with standards prescribed for instant noodles as specified in the notification.

3. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16 (5) of the Food Safety and Standards Act, 2006.

Garima Singh
(Garima Singh)
Director (RCD)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI